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IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF ON THE 26th OF AUGUST, 2025

WRIT APPEAL No. 2084 of 2025

VIJA Y PATRIKAR

Versus

JILA SAHAKARI KENDRIYA BANK MARYADIT AND OTHERS

Appearance:

Shri Prashant Shrivas - Advocate for appellant.

Sint I radiant Sint , at 124 , Court for appendix

ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Learned counsel for appellant seeks leave to withdraw the appeal reserving the right of appellant to initiate appropriate proceedings for delay in conduct of departmental enquiry and for revocation of suspension on account of delay.

In view of the above, the appeal is dismissed as withdrawn.

All rights and contentions of the parties are reserved.

(SANJEEV SACHDEVA) CHIEF JUSTICE (VINAY SARAF) JUDGE

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